

In the High Court of Judicature, Bombay.

Now day, the 4th day of April 1864

SPECIAL APPEAL No. 36 of 1864.

Shana Walud Mulhari of the Ahmednugur District
(Original Plaintiff) Appellant

versus

Tookaram Walud Mahadon of the Ahmednugur District
(Original Defendant) Respondent

Rs. 9 - 4 - "

The claim in the Original Suit was to recover possession of a field which Plffs father had abandoned about 20 (twenty) years before.

In Appeal No. 258 of 1863 the Judge of the District of Ahmednugur at Ahmednugur confirmed the Decree of the Magistrate who had thrown out the claim.

A Special Appeal was preferred in the High Court on the grounds that the decision of the District Judge is contrary to Law

1st In that the District Judge has rejected the

the evidence produced by ~~the~~ Appellant on grounds not affecting its credibility or admissibility in any way.

2nd In that the District Judge has admitted the documents Exhibits 12 and 13 produced by Respondent^{or} evidence without the same being proved in any way.

The Court conforms the decree of the District Judge with costs

H. C. W. M.
 J. P. T. S.

Bill of Costs

By the Appellant
 In the District

In the mooniff's court (including v. fee) ————— 4. 12. 5⁵
 Do Judge's court (including v. fee) ————— 2. 2. 5⁵ 6. 14. 10.

In this Court

Stamp for memos. of special app.^l ————— 1. " " "
 Stamps for Copies of decree & Judgment ————— 4 " " "
 Stamp for Vukalutuanua ————— 2 " " "
 Patta for Proceps and Postage ————— 1. 1. " "
 Sectioner's Fee ————— 1. 3. 6. 5⁵
 Vukuel's Fee ————— " 4. 5⁵

9. 8. 11.
 Papees - 16. 7. 9. 5⁵

By

By the Respondent
In the District

In the Moonieff's Court _____ 1. 4. 5
Dⁿ Judge's Court _____ 1. 4. 5

2. 8. 10

In this Court

Stamp for Vukaturuana _____ 2 " "
Vukee's Fee, _____ " 45

2. 4. 5

Pence 4. 13. 3.



West
Registrar

West
Dealer
The 4th day of April 1864